

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A No. 180/00374/2018**

Wednesday, this the 18<sup>th</sup> day of April, 2018.

**CORAM:**

**HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

P.P. Purushothaman, 58 years,  
 S/o. P.P. Pythal (late),  
 Executive Engineer (Valuation),  
 (Central Public Works Department),  
 Income-tax Department, Ayakar Bhavan,  
 Mananchira, Calicut – 673 001.  
 Permanent Address : Purupuruthan House,  
 P.O. Chirackal, Kannur – 670 011. - Applicant

[By Advocate Mr. T.C. Govindaswamy]

**Versus**

1. Union of India represented by the Secretary to the Government of India, Ministry of Urban Development, Nirman Bhawan, New Delhi – 110 011.
2. The Director General, Central Public Works Department, Nirman Bhawan, New Delhi – 110 011.
3. The Joint Commissioner of Income-tax Range-I, Income-tax Department, Ayakar Bhavan, Mananchira, Calicut – 673 001.
4. Shri K.M. Asok Kumar, Joint Commissioner of Income-tax Range-I, Income-tax Department, Ayakar Bhavan, Mananchira, Calicut – 673 001.
5. The District Valuation Officer (Valuation Unit), Office of the Chief Engineer (Valuation), Income-tax Department, Valuation Cell, 3<sup>rd</sup> Floor, Prakash Presidum Building, No. 110, Uthamar Gandhi Road, Nungambakkam, Chennai – 600 034. - Respondents

[By Advocate Mrs. P.K. Latha, ACGSC]

This application having been finally heard on 18.04.2018 and the Tribunal on the same day delivered the following in the open court.

**O R D E R (ORAL)**

**Per: Mr. E.K.Bharat Bhushan, Administrative Member:**

Shri T.C.Govindaswamy, learned counsel for the applicant was heard on Admission.

2. Mrs.P.K. Latha, learned ACGSC takes notice on behalf of the respondents.

3. The applicant in this case is aggrieved by the failure of the respondents to make appropriate relieving arrangements so that the applicant could join the new station as per Annexure A2. Shri T.C.Govindaswamy, submits that as per communication at Annexure A4 which is a copy of communication issued by the District Valuation Officer , Chennai directing the Valuation Officer, Madurai Mr. R. Kothandapani to take additional charge of Valuation Officer , Calicut and Trivandrum currently held by the applicant. However, it is maintained by Shri T.C.Govindaswamy that it would not be feasible to hand over the charge without handing over notes and other documents unless the relieving officer is personally present at Calicut/Trivandrum.

4. This Tribunal feels at this point, that the O.A. can be disposed of at the admission stage itself, by directing the Respondent No.5, District Valuation Officer, Officer of the Chief Engineer, Income Tax, Department, Valuation Cell, Chennai, to immediately depute Shri Kothandapani, Valuation Officer, Madurai ordered to take charge from the applicant, to proceed to Calicut/Trivandrum and relieve the applicant at the earliest. It is directed that the applicant can leave the station only after his relieving officer Shri Kothandapani, Valuation Officer,

Madurai takes charge from him.

5. O.A. stands disposed of on the above terms.
6. Handover a copy of this order to the learned counsel for the applicant.

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

sj\*

**Applicant's Annexures**

Annexure A-1	- A true copy of Relieving Order bearing C.No. KKD/R-1/Estt./8 Trn & PST/2018-19 dated 10.04.2018 issued by 3 <sup>rd</sup> /4 <sup>th</sup> respondent.
Annexure A-2	- A true copy of Office Order bearing No. 15 of 2018 dated 12 Mar 2018 issued by the 2 <sup>nd</sup> respondent.
Annexure A-3	- A true copy of letter bearing No. EE(V)/CLT/ Estt/ 2018/1468 dated 10.04.2018 addressed to the 4 <sup>th</sup> respondent.
Annexure A-4	- A true copy of communication sent by Whatsapp bearing F.No. 2(1) Vos/CE(V)/MDS/2017-18/77 dated 10.04.2018, issued from the office of the 5 <sup>th</sup> respondent.
Annexure A-5	- A true copy of Handing over notes of the applicant's predecessor at Trivandrum dated 08.06.2017.

**List of Annexures of the Respondents**

**NIL**

\*\*\*\*\*